

LID No 30/19
Deepak Rai vs M/s Unitech Assument Park Ltd. & Ors.

19 08 2020

Present: None for the workman
Sh Arun Mehta, AR for the management No.1 through
video conference
None for the management No.2.

The matter was earlier fixed for 18.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 22.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 31/19

Krishan Kumar vs. M/s Unitech Assament Park Ltd. & Ors.

19.08.2020

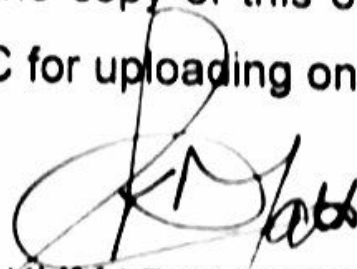
Present: None for the workman.
Sh. Arun Mehta, AR for the management No.1 through
video conference.
None for the management No.2.

The matter was earlier fixed for 18.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 22.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 503/16

Rakesh Kumar vs Amarjeet Singh Cheema others

19.08.2020

Present: None for the workman.
 None for the management.

The matter is fixed for today for hearing final arguments, but, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 141/17
Mahipal vs. M/s Decors

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 17.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 18.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 2928/19

Shiv Shankar Baitha vs M/s Paul Components Pvt. Ltd.

19.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 18.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Workman is directed to file fresh address, e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the managements, which are returnable on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 1771/16

Sanjeet Kumar Tanwar vs. M/s G4S Cash Services India Pvt. Ltd.

19.08.2020

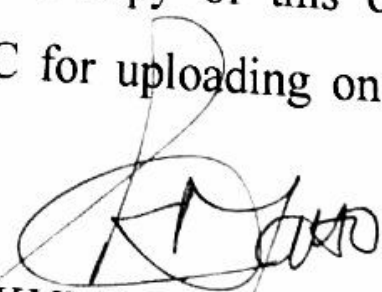
Present: None for the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for reply and consideration on the application filed by the proxy AR for the management for waiving of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for reply and consideration on the application for waiving of cost on 13.10.2020 and ~~also~~ for hearing final arguments on 23.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 8371/16
Lalji vs. M/s Ganesh Industries

19.08.2020

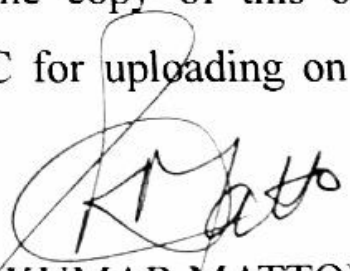
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 18.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 3740/16

Virender Singh Hooda vs. M/s G4S Cash Services India Pvt. Ltd.

19.08.2020

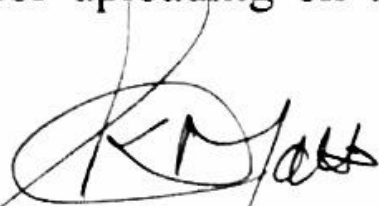
Present: None for the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for reply and consideration on the application filed by the proxy AR for the management for waiving of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for reply and consideration on the application for waiving of cost on 13.10.2020 and ~~also~~ for hearing final arguments on 23.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 456/16

Deepak Sharma vs. M/s G4S Cash Services India Pvt. Ltd.

19.08.2020

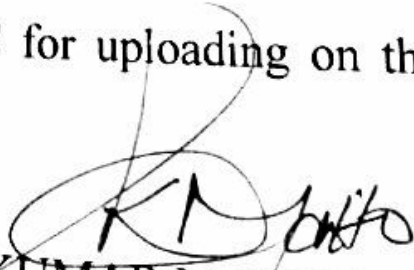
Present: None for the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for reply and consideration on the application filed by the proxy AR for the management for waiving of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for reply and consideration on the application for waiving of cost on 13.10.2020 and for hearing final arguments on 23.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 583/19

Trilok Chand vs. M/s Bennet Coleman Co.

19.08.2020

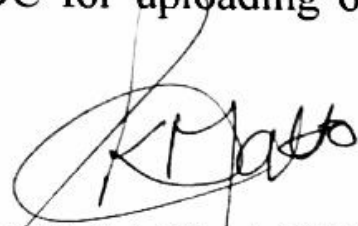
Present: None for the workman.
Ms. Raavi Birbal, AR for the management alongwith witness
Sh. Sushil Kumar Sharma through video conference.

The matter was earlier fixed for 17.04.2020 for the evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for cross-examination of MW1 on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 8369/16
Madhuban vs. M/s Ganesh Industries

19.08.2020

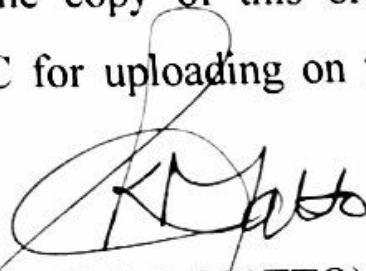
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 18.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 276/17
Sheespal vs Garg Steel Industries

19.08.2020

Present:

Mohd. Nadeem, Proxy AR of the workman
along with workman through video Conference.
None for the management.

The matter was earlier fixed for 17.04.2020 for hearing arguments on the application, filed by the workman, vide which, the workman has sought direction for the management to produce certain documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for hearing arguments on the said application on 27.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI

19.08.2020

LIR No. 5971/16

**Jagdish vs Superchemfab Engg. Consultants Pvt Ltd.
Technochem Engineers**

19.08.2020

Present: None for the workman.
 None for the managements
 (managements earlier exparte).

The matter was earlier fixed for 18.05.2020 for hearing arguments on the application, filed by the managements for setting aside the order, vide which, the managements were proceeded exparte and also for payment of the cost by the managements to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 5972/16
Shiv Nath vs Superchemfab Engg. Consultants Pvt Ltd.
Technochem Engineers

19.08.2020

Present:

None for the workman.

None for the managements

(managements earlier exparte).

The matter was earlier fixed for 18.05.2020 for hearing arguments on the application, filed by the managements for setting aside the order, vide which, the managements were proceeded exparte and also for payment of the cost by the managements to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 5188/16

Ved Prakash vs. M/s G4S Cash Services India Pvt. Ltd.

19.08.2020

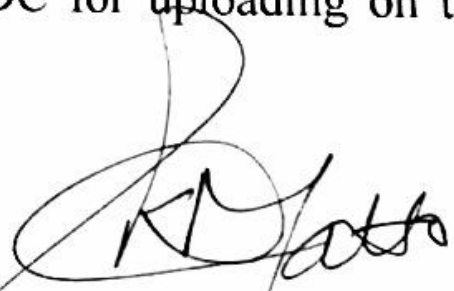
Present: None for the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for reply and consideration on the application filed by the proxy AR for the management for waiving of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for reply and consideration on the application for waiving of cost on 13.10.2020 and ~~also~~ for hearing final arguments on 23.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 3171/16

Ms.Neena vs Shine and Standard Max Super Speciality Hospital

19.08.2020

Present: None for the workwoman.

Ms. Kamalaksi Singh, proxy AR of the
management no.2

None for the management no.1

The matter is fixed for final arguments, but, Today, no one has appeared on behalf of workwoman and management no.1 through video conference

Accordingly, the matter stands adjourned for hearing final arguments on 18.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.08.2020

LID No. 911/16

Mangal Bhagat vs. Shri Ambey Footwear Pvt. Ltd. & Anr.

19.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the managements through video conference.

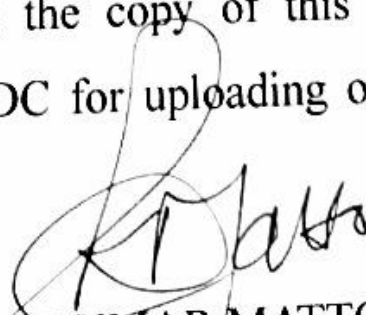
The matter was earlier fixed for 16.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf the workman through video conference.

Ld. AR for the managements also seeks adjournment as no witness of the managements is present.

Accordingly, the matter stands adjourned for the evidence of the managements on 26.02.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 243/19

Rajesh Kumar Singh vs. M/s Bansal Agencies

19.08.2020

Present: None for the parties.

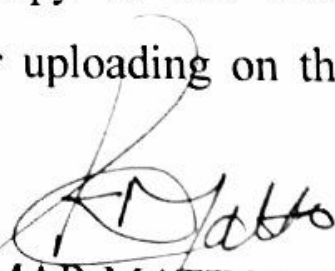
The matter was earlier fixed for 16.07.2020 for filing reply and consideration on the application filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose.

To come up on 05.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 419/16
Rameshwar Dayal Sharma vs The General Manager UT
Limited

19.08.2020

Present:

None for the workman

Sh. Gulshan Chawla, AR for the management

The matter is fixed for order, but, certain clarifications were required.

No one has appeared on behalf of the workman through video conference.

Ahlmad and Reader of this court have telephonically tried to contact with the AR of the workman, but, it is informed to them that the AR of the workman was not at home.

Accordingly, the matter stands adjourned for clarification and also for order on 22.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 1693/19

Rakesh Kumar vs M/s Balaji Industries.

19.08.2020

Present:

None for the workman.

None for management no.1

(Management no.1 already exparte).

None for management no.2.

The matter was earlier fixed for 17.04.2020 for filing reply and consideration on the application filed by the workman for amendment of the pleading, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing reply and consideration on the application filed by the workman for amendment of the pleading on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 7278/16

Manish Kukreti vs HDB G.M.G.R. Pumps P.Ltd.

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.07.2020 for filing the fresh addresses of the managements and also for their services, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

The Ahlmad has reported that the fresh addresses of the managements are not filed, so, the notices could not be issued to the managements.

Workman is directed to file fresh addresses, e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 20.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 3745/16

Sh.Amar Singh vs M/s Bloom Public School

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.07.2020 for hearing final arguments, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Earlier, it was told to the court that the workman has already filed an application for transfer of the present matter in some other court, as another matter between the same parties is pending in some other court. No transfer order has been received.

Accordingly, the matter stands adjourned for hearing final arguments on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 4243/18
Sonu vs. M/s Auto Die Casting

19.08.2020

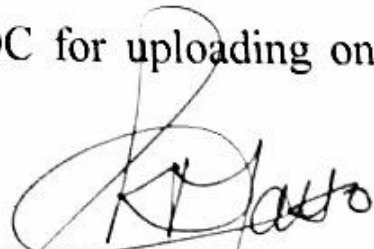
Present: None for the workman.
Sh. Ajit Kumar Singh, AR for the management through video conference.

The matter was earlier fixed for 18.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 20.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 910/16

Deepak vs. Shri Ambey Footwear Pvt. Ltd. & Anr.

19.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the managements through video conference.

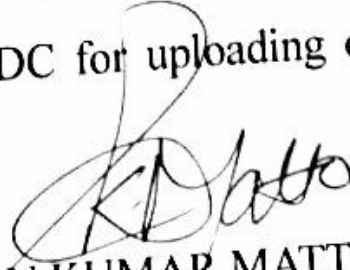
The matter was earlier fixed for 16.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf the workman through video conference.

Ld. AR for the managements also seeks adjournment as no witness of the managements is present.

Accordingly, the matter stands adjourned for the evidence of the managements on 26.02.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 789/20

Amit Kumar vs M/s Libas Design Ltd. (Libas Riyaz Gangji)

19.08.2020

Present: None for the workman.

The matter was earlier fixed for 18.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman through union is received back with the report served. Today, no one has appeared on behalf of the workman through video conference

Notice issued to the workman on his address is not received back.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on **16.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LCA No. 417/16
Akhilesh Kr. Vs Virgo Softech Ltd.

19.08.2020

Present:

None for the workman.

None for the management.

The matter is fixed for today for evidence of the workman. Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workman on **08.03.2021**. It is last and final opportunity for the workman to conclude his entire evidence. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

IR No. 7019/16

Jarekesh Singh vs. M/s G4S Cash Services India Pvt. Ltd.

9.08.2020

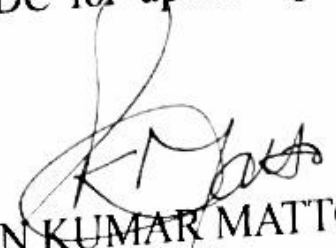
Present: None for the LRs of the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for consideration on the application filed by the proxy AR for the management for waiving of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on 13.10.2020 and ~~also~~ for hearing final arguments on 23.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 458/19

Sonu Kumar Shah vs Relaxo Footwears Ltd and ors.

19.08.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR one for the management no.1
None for management no.2.

The matter was earlier fixed for 15.07.2020 for service of the management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.2 is not received back.

Today, no one has appeared on behalf of the workman and management no. 2 through video conference

Accordingly, workman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the fresh notices are ordered to be issued to the management no.2, which are returnable on 27.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 1365/18

Rabinder vs. M/s Eastern Linker Pvt. Ltd.

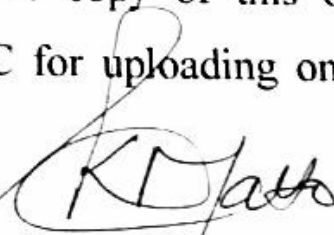
19.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
Sh. Gyaneshwar Narayan, AR for the management through video conference.

The matter was earlier fixed for 17.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Accordingly, the matter stands adjourned for the evidence of the workman on 19.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 1901/18

Ramashish Urif Sadhu vs. M/s Sona Printers Pvt. Ltd.

19.08.2020

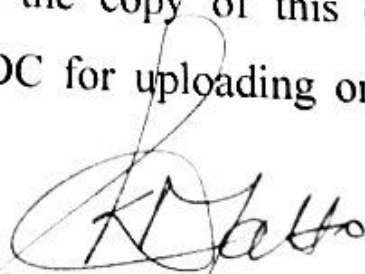
Present: None for the parties.

The matter was earlier fixed for 17.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 19.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

19.08.2020

LIR No. 2931/19

Raj Kumar vs M/s Paul Components Pvt. Ltd.

19.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 18.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Workman is directed to file fresh address, e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the managements, which are returnable on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 8372/16

Radhey Shayam Gaur vs. M/s Ganesh Industries

19.08.2020

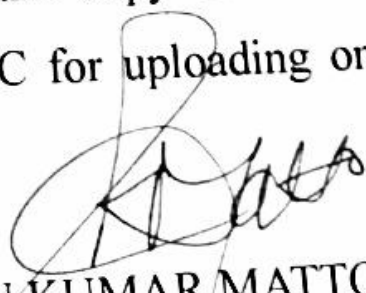
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 18.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 3420/17

Shivnath Singh Yadav vs Gaurav Enterprises and ors.

19.08.2020

Present:

None for the workman.

Sh. Jai Kumar Sinha, AR for the management no.2

None for managements no.1 and 3.

The matter is fixed for today for filing rejoinder and also for framing of issues.

Today, no one has appeared on behalf of the workman and managements no.1 and 3 through video conference

Accordingly, the matter stands adjourned for the filing of rejoinder and framing of issues on 05.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LD No. 342/19

Kamlesh Kumar vs Relaxo Footwears Ltd. /Dangi Enterprises

19.08.2020

Present: None for the workman.
Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for framing of issues,
but, today, no one has appeared on behalf of any of the workman and
management no.2 through video conference

Accordingly, the matter stands adjourned for the
framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 2929/19

Vijay Ram vs M/s Paul Components Pvt. Ltd.

19.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 18.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Workman is directed to file fresh address, e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the managements, which are returnable on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

L.R. No. 271/17

Ranjeet Kumar vs Garg Steel Industries

19.08.2020

Present: Mohd. Nadeem, Proxy AR of the workman
along with workman through video Conference,
None for the management.

The matter was earlier fixed for 17.04.2020 for hearing arguments on the application, filed by the workman, vide which, the workman has sought directions for the management to produce certain documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for hearing arguments on the said application on 27.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 909/16

Raj Kumar vs. Shri Ambey Footwear Pvt. Ltd. & Anr.

19.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the managements through video conference.

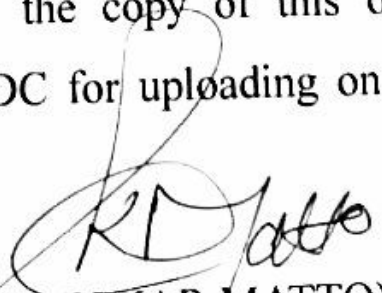
The matter was earlier fixed for 16.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf the workman through video conference.

Ld. AR for the managements also seeks adjournment as no witness of the managements is present.

Accordingly, the matter stands adjourned for the evidence of the managements on 26.02.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

19 08.2020

L.D. No. 110/17

Smt. Shashi vs M/s Gurn Goward Singh Govt. Hospital

19 08 2020

Present: None for the workwoman
 None for the managements.

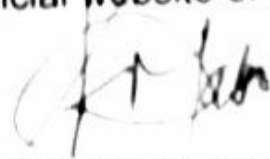
The matter was earlier fixed for 17 04 2020 for service of management no 2 and also for filing the written statement by the management no. 1, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.2 is received back with the report served, but, today, no one has appeared on behalf of any of the parties through video conference.

Workwoman is directed to file e.mail address, mobile phone number of the management no.2 and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management no.2, which are returnable on 24.11.2020.

Matter stands adjourned for filing written statement by the management no.1 and also for service of the management no.2 on 24.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 908/16

Anand Kumar vs. Shri Ambey Footwear Pvt. Ltd. & Anr.

19.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the managements through video conference.

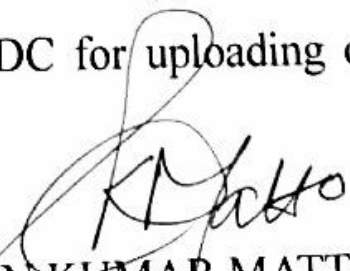
The matter was earlier fixed for 16.07.2020 for evidence of the managements. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf the workman through video conference.

Ld. AR for the managements also seeks adjournment as no witness of the managements is present.

Accordingly, the matter stands adjourned for the evidence of the managements on 26.02.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

19 08 2020

LIR No. 791/20

Deepak Kumar Paswan vs M/s Deepak Engineering Works

19.08.2020

Present: None for the workman.

The matter was earlier fixed for 18.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman through union is received back with the report served. Today, no one has appeared on behalf of the workman through video conference

Notice issued to the workman on his address is not received back.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on **16.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 340/19

Nand Kishore vs Relaxo Footwears Ltd. /Dangi Enterprises

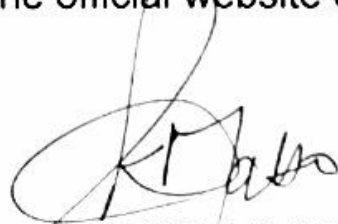
19.08.2020

Present: None for the workman.
Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of any of the workman and management no.2 through video conference

Accordingly, the matter stands adjourned for the framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.08.2020

LID No. 341/19

Yogender Thakur vs Relaxo Footwears Ltd. /Dangi Enterprises

19.08.2020

Present:

None for the workman.

Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for framing of issues,
but, today, no one has appeared on behalf of any of the workman and
management no.2 through video conference

Accordingly, the matter stands adjourned for the
framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
19.08.2020

LIR No. 8367/16
Ramesh vs. M/s Ganesh Industries

19.08.2020

Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 18.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LID No. 836/16

Hare Ram vs Grover Sons Paris Beauty Pvt Ltd. /Shiv Enterprises/Amit Enterprises

19.08.2020

Present: Sh. Santosh Singh, AR for the workman.
Sh. M.K. Dwivedi, AR for the management no.1 & 2.
None for management no.3.

The matter was earlier fixed for 17.04.2020 for filing rejoinder to the written statement filed by management no.2 and also for filing fresh address of the management no.3 and its service, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, the Id. AR for the workman has submitted that he could not get fresh address of the management no.3 and submitted that AR of the management no.1 and 2 may be directed to give address of management no.3. On this, Ld. AR for the management no.1 and 2 has submitted that at present he is not having address of the management no.3.

Accordingly, workman is directed to file fresh address, e.mail address, mobile phone number of the management no.3 and complete set of documents within 20 days from today and on filing of the same, the notices are ordered to be issued to the management no.3, which are returnable on 20.11.2020.

Matter stands adjourned for filing of the rejoinder to the written statement filed by the management no. 2 and also for service of the management no.3 on 20.11.2020.

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Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 380/19
Sushil Jha vs M/s Dainik Jagaran

19.08.2020

Present: None for the workman.
Sh. Birender and Ms. Poonam Atey,
ARs for the management.

The matter was earlier fixed for 16.07.2020 for consideration on the application filed by the workman for seeking direction for the management to produce certain documents, as mentioned in the application and also for framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for framing of issues on 07.10.2020 and for consideration on the application filed by the workman and production of the documents ^{by the Management,} as mentioned in the application on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 1697/19

Ratnesh Singh @ Ratan Singh vs M/s Balaji Industries.

19.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.

The matter was earlier fixed for 16.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Earlier, the notices were issued to the managements on the address, as given by the workman, but, the same were received back with the report that managements are not available on the said address and the AR of the workman had requested for dasti processes on the same address of the managements, but, the workman has failed to collect the dasti processes and the processes were issued through ordinary mode. The same are not received back.

Since, earlier, the report on the processes were received back that the managements are not available on the given address, last and final opportunity is given to the workman to file fresh address, e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 27.11.2020.

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 5196/16

Vijay Pal vs. M/s G4S Cash Services India Pvt. Ltd.

19.08.2020

Present: None for the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for reply and consideration on the application filed by the proxy AR for the management for waiving of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for reply and consideration on the application for waiving of cost on 13.10.2020 and also for hearing final arguments on 23.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 1696/19
Som Dutt vs M/s Balaji Industries

19.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 16.07.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is not received back.

Earlier, the notice was issued to the management on the address, as given by the workman, but, the same was received back with the report that management is not available on the said address and the AR of the workman had requested for dasti processes on the same address of the management, but, the workman has failed to collect the dasti process and the process was issued through ordinary mode. The same ^{is} ~~are~~ not received back.

Since, earlier, the report on the process was received back that the management is not available on the given address, last and final opportunity is given to the workman to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 27.11.2020.

Ahlmad of this court is directed to send the copy of

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this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 790/20

Ram Vinay Singh vs M/s Rangoon Trading House

19.08.2020

Present: None for the workman.

The matter was earlier fixed for 18.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served. Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on **16.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 337/19

Chhatti Lal vs Relaxo Footwears Ltd. /Dangi Enterprises

19.08.2020

Present:

None for the workman.

Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for framing of issues,
but, today, no one has appeared on behalf of any of the workman and
management no.2 through video conference

Accordingly, the matter stands adjourned for the
framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 2351/19

Vikram Yadav vs Sagar Ratna Restaurants Pvt Ltd.

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 17.04.2020 for talk of settlement, failing which, for filing of rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for filing rejoinder and framing of issues on 22.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 274/17
Satyaveer Singh vs Garg Steel Industries

19.08.2020

Present: Mohd. Nadeem, Proxy AR of the workman
along with workman through video Conference.
None for the management.

The matter was earlier fixed for 17.04.2020 for hearing arguments on the application, filed by the workman, vide which, the workman has sought directions for the management to produce certain documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for hearing arguments on the said application on 27.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 344/19
Sunil Saha vs Relaxo Footwears Ltd. /Dangi Enterprises

19.08.2020

Present:

None for the workman.

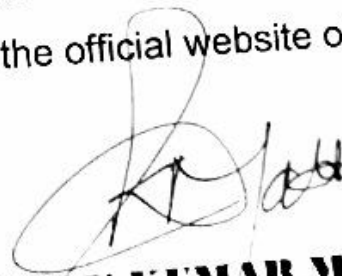
Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for framing of issues,
but, today, no one has appeared on behalf of any of the workman and
management no.2 through video conference

Accordingly, the matter stands adjourned for the
framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 343/19

Gopal vs Relaxo Footwears Ltd. /Dangi Enterprises

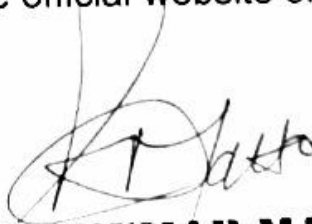
19.08.2020

Present: None for the workman.
Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for framing of issues,
but, today, no one has appeared on behalf of any of the workman and
management no.2 through video conference

Accordingly, the matter stands adjourned for the
framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 8370/16

Man Singh vs. M/s Ganesh Industries

19.08.2020

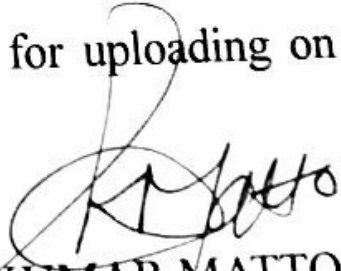
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 18.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
19.08.2020

LIR No. 3395/16
Dhruv Mehto vs Shiva Steel

19.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman
along with workman through video conference.
None for the management.

The matter was earlier fixed for 17.04.2020 for further cross examination of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for further cross examination of the workman and also for remaining evidence of the workman on **08.03.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 792/20

Lal Mohan Ram vs M/s Ajore Press Pvt Ltd.

19.08.2020

Present: None for the workman.

The matter was earlier fixed for 18.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are received back with the report served. Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on **19.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 793/20

**SATYENDRA NARAYAN SINGH vs M/s MSWIPE TECHNOLOGIES
PVT LTD.**

19.08.2020

Present: None for the workman.

The matter was earlier fixed for 18.05.2020 for service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back. Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on **19.10.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 8516/16
Mohd. Anwar vs M/s Kanika Export

19.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 18.05.2020 for remaining evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for remaining evidence of the workman on **18.03.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

L.RB No. 273/17
Hakesh vs Garg Steel Industries

19.08.2020

Present: Mohd. Nadeem, Proxy AR of the workman
None for the management.

The matter was earlier fixed for 17.04.2020 for hearing arguments on the application, filed by the workman, vide which, the workman has sought direction for the management to produce certain documents, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the management through video conference

Accordingly, the matter stands adjourned for hearing arguments on the said application on 27.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 291/17

Sanjay Kumar Singh vs Unitect Amusement Parks Ltd.

19.08.2020

Present: None for the workman

The matter was earlier fixed for 17.04.2020 for consideration on the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for consideration on the statement of claim on 08.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 2429/17

Vishwanath Singh vs M/s Gulab Enterprises

19.08.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 17.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management for 17.04.2020 is received back with the report served. Today, no one has appeared on behalf of the management through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 292/17

Arun Kumar vs Unitect Amusement Parks Ltd.

19.08.2020

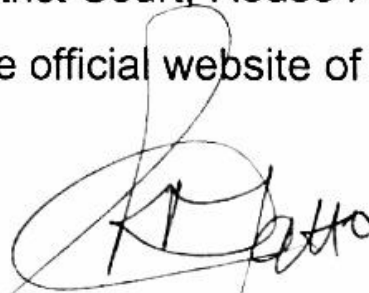
Present: None for the workman

The matter was earlier fixed for 17.04.2020 for consideration on the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for consideration on the statement of claim on 08.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LID No. 346/19
Shashi vs Relaxo Footwears Ltd. /Dangi Enterprises

19.08.2020

Present:

None for the workman.

Sh. M. K. Dwivedi, AR for the management no.1

along with Sh. Harish Kumar Pandey, Dy. Manager of

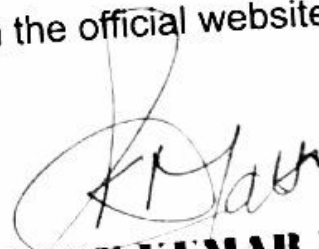
the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for framing of issues, but, today, no one has appeared on behalf of any of the workman and management no.2 through video conference

Accordingly, the matter stands adjourned for the framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 2782/16
Shyam Babu Gupta vs Shoes World India Pvt. Ltd.

19.08.2020

Present: None for the workman.
Management already exparte.

The matter was earlier fixed for 18.05.2020 for exparte evidence of the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for exparte evidence of the workman on 15.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 1261/17

Ashok Kumar vs Mahendra Kabza Factory

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 17.04.2020 for payment of the second installment of the settled amount, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the payment of the second installment of the settled amount on 11.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

Sanoj Kurmi vs Relaxo Footwears Ltd. /Dangi Enterprises

19.08.2020

Present: None for the workman.

Sh. M. K. Dwivedi, AR for the management no.1
along with Sh. Harish Kumar Pandey, Dy. Manager of
the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for framing of issues,
but, today, no one has appeared on behalf of any of the workman and
management no.2 through video conference

Accordingly, the matter stands adjourned for the
framing of issues on 06.10.2020.

Ahlmad of this court is directed to send the copy of
this order to the concerned official of District Court, Rouse Avenue Court
Complex, New Delhi for uploading on the official website of Delhi District
Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 2828/17

Arun Kumar Singh vs M/s Shree Niwas Paswan Kumar

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 17.04.2020 for talk of settlement, failing which for filing rejoinder and framing of issues, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for talk of settlement, failing which for filing rejoinder and framing of issues on 22.09.2020.

Ahlmad of this court is directed to send the copy of *this order* to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 9210/16

Qamrul Huda vs M/s Madarsatul Banat Al Islamia

19.08.2020

Present: None for the parties.

The matter was earlier fixed for 17.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

The notice issued to the management for 17.04.2020 is received back with the report unserved, accordingly, workman is directed to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 23.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020

LIR No. 2932/19

Ram Gopal vs M/s Paul Components Pvt. Ltd.

19.08.2020

Present:

None for the workman.

None for the managements.

The matter was earlier fixed for 18.05.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notices issued to the managements no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Workman is directed to file fresh address, e.mail addresses, mobile phone numbers of the managements and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the managements, which are returnable on 28.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
19.08.2020